

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SUPERFINE EXTRUSIONS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Superfine Extrusions Private Limited
2.	Date of incorporation of corporate debtor	November 26, 1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27203MH1997PTC112093
5.	Address of the registered office and principal office (if any) of corporate debtor	Gat No 53 B, Bhalwani 17 th KM Stone, Tal-Parner, Parner Mh 414103
6.	Insolvency commencement date in respect of corporate debtor	January 07, 2025
7.	Estimated date of closure of insolvency resolution process	July 05, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Jitendra Palande IBBI/IPA-003/IPN00028/2017-2018/10188
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 411, 4th Floor, Kakade Bizz Icon, Pune 411 016 Email Id: jitendra@7crlp.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 411, 4th Floor, Kakade Bizz Icon, Pune 411 016 Email Id: cirp.extrusion@gmail.com
11.	Last date for submission of claims	January 23, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Superfine Extrusions Private Limited on January 07, 2025

The creditors of Superfine Extrusions Private Limited, are hereby called upon to submit their claims with proof on or before January 23, 2025, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not Applicable]]

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:



Jitendra Palande

Registration No: IBBI/IPA-003/IP N00028/2017-2018/10188

Date: January 09, 2025

Place: Pune